

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**RAJYASABHA**  
**UNSTARRED QUESTION No. 2648**  
TO BE ANSWERED ON: 25.03.2022

**ROLE OF DATA PROTECTION AUTHORITY**

**2648. SHRI B. LINGAIAH YADAV:**

Will the Minister of Electronics & Information Technology be pleased to state:

- (a) whether Government agrees with the view that the role of the Data Protection Authority (DPA) should extend beyond regulation and that it should also govern national programmes to sensitise the masses on privacy rights, promote data literacy and inculcate cyber hygiene at the grassroot level;
- (b) if so, the steps proposed to be taken by Government in this direction; and
- (c) if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI RAJEEV CHANDRASEKHAR)

(a) to (c): The Government has introduced The Personal Data Protection Bill, 2019 in Parliament during winter session in year 2019. The Bill was referred to the Joint Committee of Parliament (JCP) and it has tabled its report on The Personal Data Protection Bill, 2019 in Parliament on 16.12.2021. The Bill as reported by JCP is having provisions enabling the Data Protection Authority to protect the interests of data principals, prevent any misuse of personal data, ensure compliance with the provisions of the proposed legislation and promotes awareness about data protection. The report and the Bill are under examination.

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